

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25167/2005

(From the judgement and order dated 08/11/2005 in CWP No. 818/2003 of The  
HIGH COURT OF H.P AT SHIMLA)

M/S. NATIONAL FERTILIZERS LTD.

Petitioner(s)

VERSUS

RAMESH KUMAR & ANR.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief  
and

office report ))

Date: 16/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr.Mukul Rohatgi, Sr.Adv.

Mr. Ghanshyam Joshi,Adv.

Mr.Sanjiv Kumar Saxena, Adv.

Mr. Partha Sil, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Tag on with Civil Appeal No. 6337/2003.

Hearing expedited. Liberty to mention.

Notices must be served within four weeks. Dasti service, in add  
ition, permitted.

d judgment.

In the meantime, there shall be stay of operation of the impugne

(Meenu Sethi)

(Pushap Lata Bhardw

aj)

Court Master

Court Master